

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2017

Coram:

**Shri P.K.Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order: 20th April, 2018

In the matter of

Corrigendum to Order dated 28.3.2018

And in the matter of

Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (“Change in Law”) of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.

And

In the matter of

Adani Power Limited
“Adani House”
Near Mithakhali Six Roads, Navarangpura
Ahmedabad-380009

.....Petitioner

Vs

1. Uttar Haryana Bijli Vitran Nigam Limited
Shakti Bhawan, Sector 6
Panchkula, Haryana- 134109

2. Dakshin Haryana Bijli Vitran Nigam Limited
Vidyut Sadan, Vidyut Nagar
Hisar, Haryana-125005

..... Respondents



Corrigendum

Certain inadvertent errors have been noticed in Order dated 28.3.2018 in Petition No. 104/MP/2017 (Adani Power Ltd V UHBVNL & anr) and the same are rectified as under:

- In line 11 of para 42, page 38, the figures and words ‘1558.02 MW [$1424 \div (1-2.85\%) \div (1-6.38\%)$]’ shall be read as ‘1565.66 MW [$1424 \div (1-2.85\%) \div (1-6.38\%)$]’.
- In line 13 of para 42, page 38, the figures and words ‘₹485.35 crore [=616.81 x (1558.02 MW ÷ 1980 MW)]’ shall be read as ‘₹487.74 crore [=616.81 x (1565.66 MW ÷ 1980 MW)]’
- In line 18 of para 42, page 38, the figure ‘12.38%’ shall be read as ‘12.44%’.
- In the last line of para 42, page 38, the figure ‘485.35’ shall be read as ‘487.74’.
- In line 8 of para 44, page 39, the figure ‘12.38%’ shall be read as ‘12.44%’ and the figure ‘485.35’ shall be read as ‘487.74’

3. All the other terms contained in the order dated 28.3.2018 remains unchanged.

Sd/-
(Dr. M. K. Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

Sd/-
(A. K. Singhal)
Member

Sd/-
(P.K.Pujari)
Chairperson

